

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

# Punjab Lands Improvement Tax Act, 1975 31 of 1975

[03 April 1975]

#### **CONTENTS**

- 1. Short Title And Commencement
- 2. Definitions
- 3. Application Of The Act
- 4. Tax On Lands In The Local Areas
- 5. Levy, Collection And Recovery Of Tax
- 6. Power To Modify The Schedule
- 7. Powers To Make Rules
- 8. Repeal Of Punjab Ordinance No. I Of 1975

#### **SCHEDULE 1 :-** SCHEDULE I

# Punjab Lands Improvement Tax Act, 1975 31 of 1975

[03 April 1975]

An Act to provide for the levy and collection of tax on certain lands in the Punjab Preamble.- WHEREAS it is expedient to provide for the levy and collection of improvement tax on certain lands in the Punjab: It is hereby enacted as follows:-

### 1. Short Title And Commencement :-

- (1) This Act may be called the Punjab Lands Improvement Tax Act, 1975.
- (2) It shall come into force at once.

## 2. Definitions :-

- (1) In this Act, unless there is anything repugnant in the subject or context,-
- (a) "Land" means the land assessed to land revenue;
- (b) "Local Area" means the area specified in the Schedule;
- (c) "Schedule" means the Schedule appended to this Act; and
- (d) "Tax" means the tax levied under this Act.

(2) The words and expression used but not defined shall bear the same meaning as they bear in the West Pakistan[2] Land Revenue Act, 1967.

## 3. Application Of The Act :-

This Act shall apply to the lands situated in the local areas specified in the Schedule.

## 4. Tax On Lands In The Local Areas :-

There shall be levied and collected tax from the owners of the lands situated in the local areas at the rate of Rs. 3.75 per acre per annum for a period of 12 years.

## 5. Levy, Collection And Recovery Of Tax:

Tax shall be levied and collected in such manner as may be prescribed and the arrears of it may be recovered as if it were arrears of land revenue.

## 6. Power To Modify The Schedule :-

Government may add to or modify entries in the Schedule from time to time by notification in the official Gazette.

### 7. Powers To Make Rules :-

Government may make rules to carry out the purposes of this Act.

## 8. Repeal Of Punjab Ordinance No. I Of 1975 :-

The Punjab Lands Improvement Tax Ordinance, 1975 (Punjab Ordinance No. I of 1975), is hereby repealed.

SCHEDULE 1 SCHEDULE I [See SECTION 3] xxx